

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 184 of 2011

Dated: 1st February, 2012

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

Delhi Transco Ltd. Appellant (s)

Versus

D.E.R.C. & Ors. Respondent (s)

Counsel for the Appellant (s) : None

Counsel for the Respondent (s) : Ms. Sugandha Somani for BYPL & BRPL.
MS. Anusha Nagarajan for NDPL
Mr. R.K. Mehta for DERC.

ORDER

Learned advocates for respondent nos.1, 2, 3 and 4 pray for time to file reply to the Memo of Appeal. Service has been effected satisfactorily upon respondent nos. 5 and 6, although none appears for them.

Replies may be filed by 1st March, 2012 and a week thereafter the appellant may file rejoinder, if any.

We fix the matter for hearing on **14th March, 2012.**

**(V.J. Talwar)
Technical Member**

**(Justice P.S. Datta)
Judicial Member**

Ss/rkt